used in the construction of these flats have been brought to the notice of the management. There has, however been no misuse of construction material

(c) The contractors have been asked to replace the inferior material and to rectify the defects at their own costs and sufficient payments of the contractors have been withheld to cater to these eventualities.

Payment of insurance premium by M/s. Mahindra and Mahindra

2001. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether payment of insurance premium by the Jeep Manufacturers, Mahindra and Mahindra, for the purchase of 550 Jeeps which was financed by the consortium of hire-purchase and insurance companies in 1970 is in conformity with the law and sound business practice;

(b) whether the amount of insurance premium can be considered as deductible expenses for income-tax purposes; and

(c) if not, whether the Mahindra and Mahindra would be assessed also for this amount for Income-tax purposes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). Information is being collected and will be laid on the Table of the House as early as possible.

Applications submitted to Adoni Branch of S.B.I. Andhra Pradesh for small loans

2002. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of FINANCE be pleased to state:

(a) whether 60 applications, from the Adoni Weaker Sections and Minorities Welfare Council, Adoni (Kurnool District) of Andhra Pradesh were submitted to the State Bank of India, Adoni Branch (Andhra Pradesh) for small loans ranging from Rs. 200 to Rs. 1,500 under Differential Interest Scheme on 29th August, 1973;

(b) whether the State Bank has sanctioned only 14 cases during these two months; and

(c) the reasons for refusing other applications?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) to (c). The information is being collected and will be placed on the table of the House.

---

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DIRECTIVE TO PETROLEUM TRADERS BY THEIR FEDERATION NOT TO PURCHASE PERTOL FROM OIL COMPANIES

SHRI R. K. SINHA (Faizabad): I call the attention of the Minister of Petroleum and Chemicals to the following matter of urgent public importance and I request that he may make a statement thereon:—

> "The reported directive issued by the Federation of All India Petroleum Traders to its members not to purchase petrol from oil companies and steps taken to avert the crisis.".

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): Yesterday, I made a statement in the Rajya Sabha about this and appealed to the petroleum dealers not to go in for a strike, and I am glad to say that the chairman of the All India Federation of Petroleum Traders have issued a directive to the members to withdraw the strike and to continue the sale. Therefore, the basis for this calling-attention no longer exists. But even so, if you so direct, I can make a statement.

MR. SPEAKER: The calling-attention also referred to the reported directive. Since it was just reported, we thought that it might continue.

Does Shri Sinha want to press for it now?

SHRI R. K. SINHA: I want to press for it, because there is acute shortage and there is actual blackmarketing going on and people are suffering, and I have to say something on this.

SHRI D. K. BOROOAH: I can read out a statement, if you permit.

MR. SPEAKER: When there is no basis for it and it is brought up without any basis, it may lead to confusion.

SHRI D. K. BOROOAH: I do not say that there was no basis. I have said that the basis has ceased to exist because they have withdrawn the strike.

SHRI DINEN BHATTACHARYYA (Serampore): The basis was there, and the prices will again increase.

MR. SPEAKER: Why should Shri Dinen Bhattacharyya intervene when the other Members are already there? He does not allow the others to think even...

SHRI DINEN BHATTACHARYYA: I had given them time, but they did not get up. We had also table the calling-attention-notice but our names did not come in the ballot.

MR. SPEAKER: If he has no chance, does it mean that he should not allow others also?

SHRI SOMNATH CHATTERJEE (Burdwan): This is just in between.

MR. SPEAKER: He can fight with the ballot all right and take it away; then it would be a different matter.

SHRI D. K. BOROOAH: With your permission, I shall read out the statement.

The retail selling prices of Motor Spirit (Petrol) and High Speed Diesel Oil ex-retail outlets (pumps) of the oil companies include an element of gross commission for the retail outlet dealer. Presently this commission is Rs. 41.80 per kilolitre (approximately 4.2 paise per litre) for petrol and 17.60 per kilolitre (approximately 1.8 paise per litre) for High Speed Diesel Oil. These rates were fixed in 1954 and in 1955 respectively and have remained unchanged since then.

The Federation of All India Petroleum Traders has been agitating for a revision in the rate of commission. This subject was first considered by the Retail Outlets Committee which submitted its Report in November 1967. This Committee observed that it had not made the detailed study of the subject which would have been necessary for arriving at well-founded conclusions. This was because of the fact that the subject was not included in the Terms of Reference of that Committee. The Committee, however, recommended that the Government may consider specifically remitting this aspect to the next Pricing Committee.

Accordingly, the Government remitted this problem to the Oil Pricing Committee presided over by Shri Shantilal H. Shah *vide* Government Resolution of 14th June, 1968. The Oil Pricing Committee was specifically requested to examine and report, *inter alia*, upon the determination of the rates of dealers' commission in respect of Motor Spirit and High Speed Diesel Oil, with due regard to the representation of the Federation of All India Petroleum Traders.

The Oil Prices Committee submitted its Report in October 1969. It did not recommend any increase in the rate of commission on petrol, but recommended that the dealers' commission High Speed Diesel Oil may be revised from Rs. 17.60 per KL to Rs. 37.60 per KL. In making this recommendation, the Oil Prices' Committee (OPC) took note of the fact that the retail outlet

dealers were levying an unauthorised service fee of 2 paise per litre (Rs. 20 per kilolitre) on the retail sale of High Speed Diesel Oil. The OPC, therefore, recommended the merging of the service charge with the commission and further observed that thereafter the dealers should refrain from recovering this service charge.

Government considered the various recommendations made by the OPC, but did not accept the recommendation made in regard to the increase in the dealers' commission on High Speed Diesel Oil basically because of the fact that this recommendation of the OPC was not based on any cost studies of dealers' profitability. This recommendation had also not taken into account the progressive increase in the average sale per pump as a result of the deliberate decision taken by the Government of India to regulate the future growth of retail outlets network.

When the Government's decision became known the Federation resorted to agitational tactics and also persisted in continuing the recovery of service charge of 2 paise per litre on the retail sale of High Speed Diesel Oil at several locations. The Government, therefore, commissioned the National Council of Applied Economic Research (NCAER) to conduct a cost study of the profitability of retail outlets and to make recommendations in regard to the reasonableness or otherwise of the existing rates of commission. The NCAER submitted its Report in May last year. This Report has been studied in detail and has also been discussed with the oil companies. It has been recommended by the NCAER that the dealers' commission on petrol may be increased from Rs. 41.80 per KL to Rs. 50.00 per KL and on High Speed Diesel Oil from Rs. 17.60 per KL to Rs. 40.00 per KL. Government are considering these recommendations and are likely to take a decision thereon shortly.

In the meanwhile, certain other developments have also taken place which have to be taken into consideration in arriving at the final decision. These are:

First, as a result of the deliberate slowing down in the growth rate in the number of new retail outlets, the average sale per retail outlet per month has increased for petrol from 15.7 KL in 1962 to 17.4 KL in 1972 an increase of 10.8 per cent. For High Speed Diesel Oil, the average sale per pump has increased from 20 KL in 1962 to 30.8 KL in 1972 an increase of 54 per cent. With Kerosene diversion into High Speed Diesel Oil virtually eliminated, we expect the average sale of High Speed Diesel Oil per retail outlet per month to increase to 40 KLs, which would be a 100 per cent increase compared to 1962.

Secondly, to conserve resources and with the crude oil suply position becoming difficult the world over, it has been decided to construct only 200 retail outlets each year against 612 each year which number was recommended by the Retail Outlets Committee. The absolute increase in the number of outlets has been somewhat less. For instance in 1971 the retail outlets network has increased only by 161. In the 1972 the network increased by only 174. With this substantial slowing down of the growth rate the average sale per retail outlet would further increase.

Thirdly. the selling prices of High Speed Diesel Oil has been somewhat reduced and to that extent the requirement of working capital of the retail outlet dealers has marginally come down. On the other hand, the price of petrol has been steeply increased and this has sharply increased the requirements of working capital of the retail outlet dealers.

Fourthly, since the increase in the petrol price has been with a view to sharply curbing its consumption, there would be shortfall in the sale of petrol from the individual pumps.

[Shri D. K. Borooah]

Finally Government have decided to introduce the sale of Kerosene through existing retail outlets and this would add to their overall profitability.

All these developments have come up in quick succession and it is necessary to evaluate in a precise manner their combined effects on the profitability of the retail outlets dealers. However, Government are considering the proposals made by the NCAER and would take an immediate view thereon, so that at least some relief is forthcoming to the retail outlets dealers. The extent of additional relief required, if any, would be quickly determined by a costing study which is being undertaken.

In the meanwhile, I would appeal to the retail outlet dealers not to resort to strikes or to the levy of unauthorised service charges.

Sir, I am happy to inform you that Mr. Damodaran, the President of the Federation of All-India Petroleum Dealers, has issued a statement and informed us that he has asked the petroleum dealers not to resort to a strike. This is all that I have to say.

SHRI R. K. SINHA: Sir, I wish to congratulate the Minister on his success in persuading Mr. Damodaran to withdraw the strike. But the crisis continues. In the taxi that I came today, the driver was telling us that Petrol is selling in the black-market. The shortage is continuing. In our country, unfortunately, though there may be a marginal crisis or an impending strike, an atmosphere of scarcity accommodates itself. Therefore, I wanted discussion of this issue because, today, owing to the difficulty caused to the taxi-drivers and scooter-drivers, the whole movement of the people in the city get impeded because of the non-co-operation of certain dealers. I understand that there are about 11,000 dealers in the country. They are middle-class people, with very little profit margin. It is also true that since 1954 or 1955, there was no revision allowed to them. But it does not mean that they should hold society to ransom.

In Uttar Pradesh, there are places where three to seven per cent service charges have been accumulated. I wanted to take advantage of this Calling Attention Motion to appeal to the Minister that there should be a standard rate for the sale of petrol and its products all over the country. This margin which is charged in the name of a service charge should be absorbed by the petrol dealer. Or, it should be charged on the oil companies. At any rate, it should not be passed on to the consumer who is already groaning. Petrol may be very important, and the measures that the Government of India may take for limiting its consumption would be very welcome. But it is a national crisis and an international crisis too, and we would like to cooperate with the Government and emphasise that this should be understood namely, no section of society should hold the people to ransom.

Today there is a climate in this country where any advantage is pursued to a point of a breakdown. Yesterday, in the waterworks, there was a strike which was said to be a sabotage. Mr. Tamta has declared that there was an attempt at sabotage. The whole of the city of Delhi was groaning yesterday. There was a sabotage in Uttar Pradesh by the engineers. This trade unionism of the affluent—there should be a limit to it. There should be a sense of responsibility. We should understand that while the legitimate grievances should be conceded and negotiated, and the Government may come to quick decisions, no section of society should hold the rest of the society to ransom. That is why I would appeal to the Minister that he should see to it that the service charges are not passed on to the consumer. There should be a fair formula worked out which should be useful to the people and useful to the dealers. The dealers should also be

warned. The black-market is continuing, and the scooter-drivers are queueing up: the car-drivers are queueing up. The car-drivers may have money with them and some of them may be able to consume or store any quantity of petrol, but there are small taxi-drivers. The taxi-drivers who brought me here today said, "I have to pay Rs. 500 per month to the bank with which my taxi is mortgaged." I cannot afford to pay so much money in the black market for petrol. Let not a scarcity arise, like the scarcity on the food front. Such a psychology is generated. That is something which the hon. Minister should examine.

SHRI D. K. BOROOAH: I am in agreement generally speaking with the hon. Members' views. It is a fact that the rate of commission has not been increased from 1954 or 1955 but the quantum of business has increased. Therefore, it is not as if their total money earning has not increased. I am not sure that all these dealers belong to the middle class. Many of them do, but quite a few of them also belong to the affluent business community. So far as the black market part is concerned, the biggest black-market was in selling kerosene as diesel and thereby making a profit of 20 paise per litre because the price differential between kerosene and diesel was 20 paise. Now that the prices have been equalised, that opportunity has gone because that incentive has gone.

All these factors have to be taken into account and studied carefully because the profitability has to be judged in all its aspects. Certainly we cannot give them more money than what they were getting earlier; but we would not also like them to lose money. Therefore we have referred the matter to the Bureau of Industrial Cost Accounting of which Dr. Marathe is the presiding deity. Whatever interim we give them we are giving them on the recommendation of the National Council of Applied Economic Research. In fact I mentioned that the oil price committee, Shantilal Shah Committee, recommended an incrase and they said that the service charge should be absorbed in the commission; they should not be allowed to collect it from the customers. I am in agreement with what they said... (*Interruptions*)

DR. KAILAS (Bombay South): The interim relief which you have given yesterday will be passed on to the consumer or not? What is the position?

SHRI D. K. BOROOAH: We have suggested that it should not be passed on to the consumer. So the problem has to be considered in all its aspects. Therefore we have left it to the Bureau.. (*Interruptions*)

MR. SPEAKER: May I also invite your attention to look at the Speaker sometimes. One a while a glance at me is essential because you do not listen to me.

श्री जगन्नाथ राव जोशी (शाजापुर): श्री आर० के० सिन्हा को मैंने सुना। उन्होंने जैसे उनका अभिनन्दन किया है, वैसा स्वागत वास्तव में करने का मौका मुझे पहले मिलता तो मुझे बड़ी खुशी होती। मैं इसके लिए और कोई समय रख लेता हूं।

धीरे धीरे सरकार की नीति पर तो नहीं लेकिन सरकार की नियत पर मुझे शक होने लगा है। डीलर एफ्लुएंट हैं या मिडल क्लास के हैं, इस में जाने का इस वक्त कोई मतलब नहीं है। आखिर डीलर डीलर है। आयल कम्पनियों का यह सवाल है और साथ-साथ डीलर्ज का है। 1954-55 से ले कर आज तक उनकी कमीशन में कोई रिवीजन नहीं हुआ है इसको मंत्री महोदय ने अपने वक्तव्य में स्वीकार किया है। एक कमेटी बैठी, फिर दूसरी बैठी, आज मंत्री महोदय ने एक और कमेटी की दुहाई दी है जिस के प्रमुख मराठे होंगे। एक कमेटी हो गई, दूसरी

[श्री जगन्नाथ राव जोशी]

हो गई, शान्ति लाल शाह कमेटी हो गई, एन सी ए ईसी हो गई। सब हो गई। कौन भरोसा करेगा अब जो नई कमेटी है उसकी सिफारिशों पर ? मंत्री महोदय ने अपने वक्तव्य में स्वीकार किया है कि जो रिकोमेंडेशंज हैं उन पर निर्णय लिए जाने में कुछ समय लगेगा। इसको कहने के बाद उन्होंने कहा है इन दी मीनटाइम सर्टेन अदर डिवेलेपमेंट्स ही गई हैं। कमीशन बढ़ना नहीं चाहिए यह भी आपने कहा है। डीलर्ज का निर्णय ऐसी स्थिति में भी यही होगा कि वे कुछ करने वाले नहीं हैं क्योंकि अनआथोराइज्ड सर्विस चार्जिज जो दो पैसे वे लेते हैं उसी को कमेटी को रिपोर्ट में कहा गया कि कमीशन में जोड़ दिया जाए। जो इलीगल चीज़ चलती थी उसी को लीगलाइज़ कर दिया गया है। क्या यह एक आप इंसैंटिव नहीं दे रहे हैं उनको कि वे ज्यादा अनआथोराइज्ड सर्विस चार्जिज़ कलैक्ट करें। वे आगे चल कर तीन परसेंट करें तो क्या उस चीज़ को फिर आपको स्वीकार नहीं करना पड़ जाएगा ? क्या इस तरह से आप हर चीज़ को मजबूरी में स्वीकार नहीं करते जाएंगे। अनआथोराइज्ड था जो वे कलैक्ट करते थे उसके लिए बजाए उनको सजा दी जाए, उलटा यह सुझाव दिया गया है कि उसी को कमीशन के साथ जोड़ दिया जाए। जो इलीगल थी, उसको लीगल किया गया है, जो अनआथोराइज्ड थी उसको आथोराइज्ड किया गया है।

अन्तरिम राहत की जो बात कही है वह रिट्रस्पैक्टिव इफैक्ट से लागू होगा या जब भी आप निर्णय लेंगे तब से लागू होगी ?

गड़बड़ क्यों होती है ? स्ट्राइक उन्होंने वापिस नहीं ली। दो दिन पहले से ही यह गड़बड़ी चली आ रही है। मार्किट में मिलती नहीं है। मैं घूम करके आया हूं। दो दिन पहले यह स्थिति पैदा हो गई थी कि न गैस थी और न करोसिन आयल था। दोनों में से कोई नहीं थे। आखिरकार मैंने इधर उधर जा कर इनकी तालाश करने की कोशिश की तो पता चला कि कार में पैट्रोल नहीं है और यह मिलता नहीं है। कब मिलने वाला है यह मालूम नहीं। यह जो कमी हुई, यह जो मिलता नहीं था इसका काफी लोगों ने लाभ उठाया। आगे चल कर फिर से लोग ज्यादा लाभ कमाएं और ब्लैकमार्किट करें क्या यही आप चाहते हैं और इसमें से आपको भी कुछ मिलने वाला है। यार्न का भी यही हुआ। यार्न को आपने अपने हाथ में लिया लेकिन बीच की पूरी व्यवस्था किये बिना। बीच वालों ने ब्लैक किया। कोयले का यही हुआ। पूरी व्यवस्था किए बिना आपने इसको किया और बीच वालों ने आड़े हाथों लिया। यहां भी यही है सामान्य आदमी को मुनाफा नहीं मिल रहा है। इस अव्यवस्था की वजह से सारी जो अस्थिरता पैदा होती है उसको आपको देखना चाहिए।

आप देखें कि 1954-55 में पैसे का आन्तरिक मूल्य क्या था। क्या इंट्रिंजिक वैल्यू आफ मनी इज दी सेम टुडे ? जिस सर्वेंट को उसने एम्प्लाय किया उसको जो पैसा मिलता है और जिस हिसाब से मिलता है क्या 1954-55 के रेट से मिलता है और क्या उस में कुछ अन्तर नहीं हुआ है ? समझ में नहीं आता है कि क्या हो रहा है। जब आन्दोलन कोई करता है तो एक दम सरकार जाग उठती है। पहले सोती रहती है। पहले क्यों नहीं सोचती है। आप अगर

पैट्रोलियम का सारा मामला पार्लिमेंट के सामने ले कर आ जाते तो इट वुड हैव बीन कंसिडर्ड इन आल इट्स रेमिफिकेशंज़ । पेच बाई पैच जब आप करते हैं इसकी वजह से डीलर्ज़ ने जो इसको बेचना बन्द किया और गड़बड़ी पैदा हो गई बम्बई में, इनको आपको देखना चाहिए । जब ऐसी गड़बड़ी पैदा होती तब आपका ध्यान उधर आकर्षित होता है और हम को करवाना पड़ता है । आप निर्णय पर नहीं पंहुचते है ।

आपने कहा है कि कैरोसीन के दाम बड़ा दिये हैं । और पैट्रोल पम्पस को कैरोसिन बेचने के लिए दे दिया है ताकि उनकी आमदनी ब ै और जो उनकी आमदनी चाहिए वह हो जाएगा, प्राफिट मार्जिन उनका जो है वह हो जाएगा । दूसरी बात आपने यह कही है कि पैट्रोल पम्पस जो है इनका बढ़ना आपने ज़रा कम कर दिया है, इसको घटा दिया है, पेस इसकी एलो कर दी है ताकि पैट्रोल आदि की आफ टेंक पम्पस से ब ै और इनकी आमदनी भी बढ़े । अब आप देखें कि गांव में डीज़ल का प्रयोग बढ़ता जाता है । डीज़ल गांव गांव में चाहिए । खेती करने वाला जो किसान है जिस को आप कह ते हैं कि प्रगतिशील बने और हरित क्रान्ति की बात आप करते हैं अगर वह ट्रैक्टर चलाना चाहता है और उसके लिए उसको डीज़ल की जरूरत है तो जब आप पैट्रोल पम्पस की ग्रोथ को स्लो करें तो क्या इसका मतलब नहीं होगा कि किसान डीज़ल लेने के लिए तीस तीस और चालीस चालीस मील तक जाए और डीज़ल ले कर आए ? ये दोनों बातें कैसे मेल खाती है ?

आप कहते है कि आप ने केरोसीन बेचने के लिए पम्पस को दे दिया है । सामान्यतः पम्प गांव के बाहर रहते हैं और गांव के आदमी को तेल की जरूरत होती है गांव के अन्दर । अब एक तेल की बोतल लेने के लिए वह एक मील भर जाएगा ? किस हिसाब से रखा जाता है कुछ समझ में नहीं आता है । आप कहते हैं कि कैरोसीन बेचने से उनको मुनाफा होगा । लेकिन क्या सामान्य आदमी को तेल इस तरह से आसानी से गांव में उपलब्ध हो जाएगा, उसको इसमें लाभ होगा ? अगर उसके यहां मेहमान आ गया और उसको एक बोतल तेल चाहिए तो क्या उसके लिए उसके वास्ते एक मील जा कर तेल लाना सम्भव होगा ? गांव में पैट्रोल पम्प तो होता नहीं है । कैसे इन चीजों में मेल बैठता है समझ में नहीं आता है ?

स्लो पेस की बात आप इसीलिए करते हैं कि पम्प पर ज्यादा ये पदार्थ बिके ताकि उनको पूरी आमदनी हो, उनकी आमदनी बढ़े । आप कुछ नहीं चाहते हैं और जो है इसी में से उनको मिले यह आप चाहते हैं । यह कैसे होगा ? पहले आपने एक कमेटी नियुक्त की । आपने कहा कि उसने कास्ट का विचार नहीं किया । फिर एन सी ए ई आर की हुई उन्होंने कुछ नहीं किया । शान्तिलाल शाह कमेटी भी बैठी । अब मराठे कमेटी बैठी है । रिपोर्ट आने के बाद आपके वास्ते यह मौका नहीं रहना चाहिए कि आप पूरे निर्णय पर नही पहुंच सकते हैं । म जानना चाहता हूं कि यह निर्णय कब हो जाएगा ? जो भी निर्णय आपको लेना है वह आप कब ले लेगें ? और क्या यह उसी दिन से लागू होगा जब लेंगे या रिट्रोस्पैक्टिव इफैक्ट से लागू होगा ताकि आज जो बेचेंगे उनको कम से कम आश्वस्ति तो रहेगी कि जो भी आप

[जगन्नाथ राव जोशी]

देंगे वह जब से प्रावन प्रोविरिम कमिशन बढ़ाई है उस दिन से देंगे ? क्या आपके विचार यह है कि पूरा जो है वह आप बाद में देंगे ?

यह जो सारा दबाव आएगा यह सामान्य उपभोक्ता पर नहीं यह आपकी और हमारी भी सबकी इच्छा है। किन्तु मैं यह कह चुका हूं कि आपकी नियत पर शक है। प्रधान मंत्री ने 12 तारीख को एक वक्तव्य लोक सभा की पटल पर रखा था। इस में एक बात उन्होंने बड़ी मजे की कही थी :

"That apart, an ordinary consumer would have little incentive for economy unless he pay the true cost of the energy."

प्राइज बढ़ रही है। उनको घटाने के बजाए उन्होंने दलील यह दी थी कि

"unless the consumer pays the true cost"

तब तक उनको इंसेंटिव नहीं मिलेगा। इससे साफ पता चलता है कि कंज्यूमर का भार कम करने का विचार आपका नहीं है। उसका भार और भी बढ़े यह आप का विचार है। स्वयं मंत्री महोदय का वक्तव्य बताता है :

"unless he pays the true cost there would not be sufficient incentive for economy"

ये सारे जो कनफलिक्टस हैं, कंट्रेडिक्शंज हैं इंटरनल उन पर आप किस तरह से ठीक ढंग से मेल बिठाना चाहते हैं यह आप हम को बताएं ?

श्री देवकान्त बरुआ : जोशी जी का भाषण मैं जब सुन रहा था तो मुझे एक मंत्र याद आ गया :

एकम सत्य विप्राः बहुधा वदन्ति

एक ही सत्य को उन्होंने कई तरह से कहने का प्रयत्न किया। मैंने शुरू में कहा था कि ये दाम जो हैं, कुड आयल की जो कीमत होती है, दाम होते हैं वे पैट्रोलियम प्रोडक्शन के दामों में प्रतिफलित होते हैं। और कस्टमर को जब तक उसी मूल्य में वे नहीं मिलेंगे और सस्ते में मिलेंगे तो वे ज्यादा खरीदेंगे और हमारे सामने और दुनिया के सामने कूड आयल की जो कमी है और उसको हमें इसके व्यवहार को जो सिमित करना है उसको, हम नहीं कर पायेंगे। उन्होंने व्याख्या यह की है कि मैं खाली दाम बढ़ाना चाहता हूं। यह बात नहीं है। मैं दाम नहीं बढ़ाना चाहता हूं लेकिन दाम जो बढ़ने वाला है और जो जबढ़ने वाला है उसको रोकना भी नहीं चाहता। इन दोनों का मैं मध्यपन्थ निकालना चाहता हूं।

श्री जोशी ने कहा है —और मैं उस से सहमत हूं—कि 1954–55 में इस बात का फैसला होना चाहिए था। लेकिन तेल के व्यापार में इतने द्रुत परिवर्तन होते हैं, उस में तब्दीली इतनी जल्दी होती है कि उस के लिए कुछ परिवर्तनशील सिद्धान्त होना चाहिए। जिस तरह अनाज के दाम का निर्णय किया जाता है, उस तरह तेल के दाम का निर्णय करना सम्भव नहीं है। ये बिल्कुल अलग जानवर है।

जिन लोगों के पैट्रोल पम्प है, यह ठीक है कि उनमें धनी लोग भी हैं। लेकिन उन में मिडलक्लास लोग भी है। डायरेक्टर जेनेरल आफ रीसेटलमेंट, मेजर-जेनेरल दत्ता, की सिफ़ारिश पर लड़ाई में घायल फौजियों और शहीद हुए फौजियों की फ़ैमिलीज़ को 500 रीटेल आउटलेट

दिए गये हैं। इस के अलावा प्राइम मिनिस्टर साहब ने हुक्म दिया है कि सामाजिक न्याय की दृष्टि से 25 परसेंट रीटेल आउटलैट शिड्युल्ड कास्टस और शिड्यल्ड ट्राइब्ज़ के लिए रखने चाहिए। ये जो नये लोग होंगे, वे गरीब ही होंगे।

मौजूदा डीलर्ज़ के अलावा जो नये डीलर्ज़ आये हैं, हमें सोचना पड़ेगा कि उनको वायब्ल बनाया जाए।

माननीय सदस्य ने कहा है कि 11,000 पम्प रिटीलर्ज़ को दिये जा रहे हैं। आप जानते हैं कि मानोपली छोटी या बड़ी नहीं होती है। अगर छोटी जगह पर एक ही आदमी है, तो वह भी मानोपलिस्ट है और अगर बड़ी जगह पर एक ही आदमी है, तो वह भी मानोपालिस्ट है। इस लिए हमने सोचा कि काउंटर वेलिंग पावर बनानी चाहिए। जैसे, दिल्ली शहर में केरोसीन की बिल्कुल कमी नहीं थी, लेकिन कुछ लोगों ने ऐसा वातावरण बना दिया कि दल्ली में केरोसीन की कमी है। हम ने डेढ़, दो महीने तक दस दस हजार लिटर के 11 ट्रक वैगन, 1,10,000 लिटर केरोसीन, दिल्ली के हर एक मुहल्ले में भेजे और लोगों ने उसको खरीदा। इस का परिणाम यह हुआ कि जो डीलर केरोसीन बाहर नहीं निकाल रहे थे, उन्होंने भी केरोसीन बाहर निकाला।

इस तरह पुराने डीलर्ज़ तो रहेंगे, लेकिन उन के साथ जहां जहां आवश्यक होगा—सब जगह नहीं—वहां पेट्रोल के साथ साथ केरोसीन की बिक्री की इज़ाजत भी दी जाएगी। इस में ज्यादा खर्च नहीं होगा। आई०ओ०सी० की तरफ़ से उन को 500 रुपये का ड्रम और पम्प दे दिया जाएगा। इस तरह किसी की मानोपली नहीं रहेगी। बड़े मानोपलिस्ट्स की तरह छोटे मानोपलिस्टस भी नहीं रहने चाहिए। बाकी मनुष्य तो सिर्फ कमी कर सकता है, फल का अधिकार हमें तो है नहीं।

यह ठीक है कि डीलर्ज़ की मांग कमेटी के पास भेजी गई थी, लेकिन इस के बारे में इतना सोचा नहीं था। उनकी मांग भी पहले नहीं थी। उन की मांग बहुत तेज़ी से हुई। इसका कारण यह है कि पेट्रोल डीलर्ज़ का एक-तिहायी या 25 परसेंट पेट्रोल कम हो गया हमारे मुल्क में जितने पेट्रोलियम प्राडक्टस डीलर्ज़ है, उन में से 84 परसेंट के द्वारा डीज़ल और पेट्रोल बेचा जाता है। लेकिन बड़े बड़े शहरों में जो बाकी के 16 परसेंट डीलर्ज हैं, उन के यहां से डीज़ल नहीं बिकता है, खाली पेट्रोल बिकता है। और हिन्दुस्तान में शहरी ही लीडर है।

दिल्ली में डिफैंस कालोनी में अगर कोई आल-इंडिया इंस्टीट्यूट का साइनबोर्ड लगा दिया, तो वह नेशनल इंस्टीट्यूट हो जाता है। जो 84 परसेंन्ट डीलर्ज़ पेट्रोल और डीज़ल दोनों बेचते हैं, उन को डीज़ल में से लाभ हो रहा है, लेकिन बड़े बड़े शहरों में जो बड़े पेट्रोल डीलर्ज़ हैं, जो खाली पेट्रोल बेचते हैं, उन को नुकसान हो रहा है। उस के बारे में सोचना हमारा फ़र्ज़ है।

अध्यक्ष महोदय : आप की हिन्दी बड़ी अच्छी है। हमें भी बड़ा मजा आ रहा है। आप के जवाब से सदस्यों को तसल्ली हो जाएगी। श्री जोशी जी तो आप की हिन्दी से ही खुश हो गए हैं। लेकिन आप थोड़ा सा मुख्तसिर कीजिए। वक्त की कमी है।

श्री देवकान्त बरुआ : माननीय सदस्य का एक पांयंट मुझे जायज मालम होता है कि अगर डीज़ल में कमी की जाएगी, तो हरित क्रान्ति—हरे इनकलाब—को आगे बढ़ाने की जो कोशिश हो रही है, उस में रुकावट होगी। हम ने तय किया है कि गांवों में इस के डिस्ट्रिब्यूशन की अच्छी व्यवस्था की जाए, क्योंकि शहरों में इस की जरूरत नहीं है।

SHRI C. K. CHANDRAPPAN (Tellicherry): The present situation has been created by the recent crisis in the oil and particularly due to the pricing policy of the Government introduced into oil in our country.

In the last part of the statement, Government have stated what steps they have taken by which the number of retailers would be brought down and their income would be, more or less, kept as it is without much change. But one factor, it seems the Government has overlooked. That was pointed out by hon. Member Shri Joshi, but the answer was not satisfactory or convincing. The rate of commission which was fixed in 1954-55 is still continuing without change. So many committees have been investigating this matter and so many suggestions have been made. But the fact remains that the 1954-55 position still continues. Hon. Minister, Shri K. R. Ganesh, is sitting on that side. While answering a question, he has said that the value of a rupee during the same period—incidentally so—has been brought down from 100 to 31 paise. If that is a fact, then the income of the retailers has come down to one-third of what it was in 1955. So, this reality should be taken into account when you tackle this serious matter. But I do not think that that realisation is anywhere reflected in the statement.

Secondly, while coming to the question of retailers, I think, we only look at Delhi and big cities. But there are many dealers in the mofussil towns and villages. In villages also, in Kerala for example, there are petrol dealers, and these dealers are badly affected in the sense that in these places the sale of diesel will be very little; they have to depend on the sale of petrol. And the petrol price, as the statement itself admits, has gone to a prohibitive high and nobody is consuming petrol and these people are now keeping the petrol pumps as a burden. Your pricing policy has adversely affected these people. The Minister said that the retail business has been given to widows of jawans, demobbed and disabled jawans, unemployed engineers and all that. The purpose was not to have a nice petrol pump at their disposal, but to earn a livelihood and they are the people who are badly affected by the oil pricing policy of the Government and they are the people whose prime need is to provide the rate of commission in such a way that they will have a decent livelihood earned from their business. Otherwise, it is useless.... (*Interruptions*) This should be taken into account when the cabinet takes a final decision in the matter.

Coming to cities like Delhi and other big towns where sharks and big business people are in the trade and who are running the petrol pumps who are called retailers what are they doing? My friend, Mr. Sinha mentioned about that. In Delhi today, petrol is not available for a taxi-wala, not to the scooter-wala and they are the main victims of this artificial scarcity which has been created on account of your policy and the profit motive of these sharks in the trade who camouflage themselves and appear as retailers. They are not only creating an artificial scarcity but they are adulterating diesel oil, they are adulterating petrol and they are adulterating everything, if only it gives

them a little more profit. They are telling the people that it is not available and they sell it at a black market rate and in such petrol pumps you will see that even complaint books are not available to write your complaints. What will you do about these people? A more strict measure and a more stern action should be promised and these people should be brought to book. If necessary, the Government should take over such pumps which are creating a scare in the country, which are exploiting the situation and are earning more and more profits and getting themselves more and more fattened. On these issues I would like the Minister to say categorically what steps they will take.

Another thing I want to say and you have wriggled out of that question. On that the Minister was not categorical enough or just tried to evade that. Who is going to pay more? That is, when you give more commission to the retailers, whether that increase will be passed on to the consumer or whether a new price declaration will come suddenly saying that the price has been enhanced by two or three paise or whether it will be borne by the Government. I think on that the Minister should give a direct answer. These are the points I would like to raise.

SHRI D. K. BOROOAH: As Mr. Chandrappan has said, certainly one of the reasons why my Ministry and myself are taking a sympathetic view of the case of the dealers is that besides the traditional businessmen, a large number of young people, educated people and particularly, as I mentioned, war widows and crippled veterans have come into this trade. So, we have to enable them and help them get a proper living. Therefore, we are looking at it from that point of view.

Secondly, he said about the shortage of petrol. Maybe it was so yesterday. That was certainly due to the stoppage of work in many of these petrol pumps and I think this will blow over because even today they have already started opening the pumps and maybe from tomorrow this problem will not be there. None-the-less, Mr. Speaker, the biggest problem is there; it is the problem in Delhi also which is one of the biggest of our cities. The traditional control of business (whether it is small business or middle business, etc.) is such that, in the ultimate analysis, the control is,—sometimes directly, sometimes remotely,—done by big businessmen and this has to be certainly eliminated as far as possible. There should be control and control immediately-enough, because, otherwise, they will cause great hardship to the people. In respect of those who indulge in malpractices, we have stated that the Defence of India rules must be invoked and certainly strong measures will be taken against them.

Then, Mr. Chandrappan asked me whether this will be passed on to the consumers. Sir, it is a very important question. All I can say is this: We will certainly give the utmost consideration. I am not one of those who believe in categorical imperatives, black or white or red. I believe that life is much more complex than that. I believe always that when society is in a flux and when there are inherent contradictions, you cannot imagine any solution of a rigid type.

SHRI MADHU LIMAYE (Banka): Do you know dialectics? Instead of giving a straight answer, you give a lecture on dialectical materialism!

SHRI D. K. BOROOAH: That is why I explained to him. But the wishes of the Hon. Members of this House are imperatives so far as I am concerned, although I do not believe in categorical imperative, generally speaking. But, when it comes to the wishes of the Members of the House, it is an imperative for me, and I will try to implement it.

SHRI C. K. CHANDRAPPAN: It is not a satisfactory answer but a philosophical discourse.

MR. SPEAKER: I think by this dialectics Mr. Chandrappan must be very happy. Now, Shri Piloo Mody, absent. Shri Chandulal Chandrakar, you are coming very late.

श्री चन्दूलाल चन्द्राकर दुर्ग : अध्यक्ष महोदय, अभी मंत्री जी ने जो बताया है ऐसी हालत में पेट्रोल के वितरण की नीति के सम्बन्ध में विस्तार से और बहुत गहराई में विचार करने की आवश्यकता है क्योंकि हर एक कोई यह जानता है कि पेट्रोल पम्प लगाने के लिए कितनी दौड़ धूप करनी पड़ती है। कितना उसके लिए पैसा देना पड़ता है, और इतना पैसा दे कर भी प्राइवेट कम्पनियां कोशिश करती है कि 20,30,40 और 50–50 हजार रुपये पगड़ी दे कर पेट्रोल पम्प मिल जाए क्योंकि उस में बैठे बैठे आमदनी बहुत है और जैसी कि खबर अखबारों में छपी है उस से मालूम होता है कि मंत्री महोदय उनका कमीशन और बढ़ाने के लिए फिर से तैयार हैं। पेट्रोल पम्प से जो अभी कमाई है वह इतनी अधिक है, इतनी अधिक इनकम उस मे है, आप देखें कि जिस दिन पेट्रोल के दाम बढ़ गए उस दिन जिस के पास 5–6 हजार लीटर पेट्रोल था उस ने रातों रात 5–6 हजार रुपए कमा लिए। उस के बाद जो कमीशन आप बढ़ा रहे हैं उस से भी मालूम होता है कि ईजी मनी जो कमाने वाले हैं उन को सरकार और प्रोत्साहन दे रही हैं। ऐसी हालत में होना यह चाहिए था कि कम से कम इंडियन आयल कम्पनी के कितने पेट्रोल पम्प वाले हड़ताल की धमकी देते हैं उन को बन्द कर के सरकार अपने हाथ में ले ले, यह तो मैं नहीं कहता हूं, लेकिन डिफेंस फोर्सेज में जिन के पैर कट गए हैं या ऐसे लोग जिन्होंने उसके अंदर अपनी जान दे दी है तो उन के आश्रित लोगों को वह दे दें और जो बहुत ज्यादा मुनाफाखोरी करते हैं उन को बन्द करें।

दूसरी बात यह है कि आज भी यह भी सब को अच्छी तरह से मालूम है कि एक एक आदमी के तीस तीस चालीस चालीस पम्प हैं। मैं जानता हूं कि कई परिवार ऐसे हैं जिनके पास तीस तीस चालीस चालीस पेट्रोल पम्प हैं। यह क्यों है? मंत्री महोदय को गम्भीरता से इस पर विचार करना चाहिए? यह अच्छा अवसर है इस समय इस पर वह गम्भीरता से विचार करें और जो हमारे डिफेंस फोर्सेज के व्यक्ति हैं जिन के पैर कट गए हैं या और किसी तरह से वह बेकार हो गए हैं, उन को वह दें और कुछ हरिजनों को भी दें, कुछ आदिवासियों को भी दें। आप देखिए—आदिवासी क्षेत्रों में, जैसे बस्तर है, वहां आप दूर दूर के आदमियों को पैट्रोल पम्प देते हैं, स्थानीय लोगों को नहीं देते हैं। इस में कमीशन बढ़ाने की आवयश्कता नहीं है, यह कमी तो पैट्रोल की खपत बढ़ने से पूरी हो जायेगी। मैं सरकार से अनुरोध करना चाहता हूं कि वह दाम न बढ़ाये और गहराई में सारे मामले पर विचार करे।

श्री देवकान्त बरुआ : सभापति जी, माननीय सदस्य ने नाजायज फायदे के बारे में कहा है। हम भी चाहते हैं कि नाजायज

फायदा बन्द होना चाहिए, लेकिन जो जायज मुनाफा है, वह उन को मिलना चाहिए इसी का निर्णय करने के लिए हम ने नेशनल कान्सिल ग्राफ एप्लाइड रिसर्च की सिफारिश को माना है, इस में कोई मनमानी नहीं है ग्रौर इस की पूरी जांच करने का काम इण्डस्ट्रीयल कौस्ट-एकाउन्टिंग ब्यूरो को देना चाहते हैं।

मैं इस बात को भी मानता हूं कि ग्रौर मैंने इस का जिक्र भी किया था कि पैट्रोल पम्पस की जो वितरण नीति है इस में बहुत से मोनोपोलिस्ट्स भी हैं, बड़े बड़े शहरों में अलग अलग नाम से पम्प ले लेते हैं, एक-एक के पास दस-दस ग्रौर बीस-बीस पम्प भी होंगे– इस की जानकारी हमारे पास हैं ग्रौर हम इस को भी तकसीम करना चाहते हैं।

जहां तक नए पैट्रोल पम्पस की वितरण नीति का सम्बन्ध है–इसके बारे में सरकार का एक निश्चित सिद्धांत है--ग्राई० ग्रो० सी० के पैट्रोल पम्पस जो शहीद हुए हैं उन की फैमिली को दिए जाते हैं, जो लड़ाई में जख्मी हुए हैं उन को दिए जाते हैं ग्रौर ग्रभी ग्रभी प्राइम मिनिस्टर साहिबा के हुक्म से यह निर्णय हुग्रा है कि 25 फीसदी शैडयूल्ड ट्राइब्स ग्रौर शैडयूल्ड कास्ट्स के लिए रिजर्व किए जाने चाहिए। इस लिए ग्रब इसी के मुताबिक काम होगा।

श्री हुकम चन्द कछवाय (मुरेना) : अभी तक ग्राप ने उन को दिए हैं या नहीं ?

श्री देवकान्त बरुग्रा : ग्रभी हुकम हुग्रा है। इस के पहले शहीदों की फैमिली को, लड़ाई में जख्मी हुए लोगों को दिए जाते थे। हम ने दूसरों को नहीं दिया है, जिन को फौज के रिहैबिलिटेशन ग्रौर सैटिलमेंट विभाग ने रिकमैण्ड किया, उन को दिया है।

श्री चन्दू लाल चन्द्राकर : क्या मंत्री महोदय निजी कम्पनियों को भी इसी तरह का काम करने के लिए ग्रनुरोध करेंगे ?

श्री देवकान्त बरुग्रा : जरूर, उन से बात कर लेंगे।

12.50 hrs.

QUESTION OF PRIVILEGE

NON-INTIMATION TO THE SPEAKER OF ARREST AND RELEASE OF SHRI SHIV SHANKER PRASAD YADAV, M. P.

MR. SPEAKER: Shri Shiv Shankar Prasad Yadav in his letter dated the 2nd November, 1973, to me had complained that the intimation regarding his arrest on the 18th October, 1973, at Khagaria was not sent to me by the authorities concerned. This matter was also sought to be raised by Shri Madhu Limaye in the House on the 15th and 20th November, 1973.

2. The Ministry of Home Affairs, who were asked under my direction to furnish a factual note in the matter, have now forwarded a copy of the telegram dated the 18th October, 1973 from the Sub-Divisional Officer, Khagaria addressed to me. The telegram was in Hindi. Its English translation is as follows:

> "Shri Shiv Shankar Prasad Yadav, Member, Lok Sabha was arrested on the 18th October, 1973, under Section 151, Criminal Procedure Code, in connection with *Gherao* and was released in the evening."